

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Third LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-EIGHTH REPORT

(Third Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf this their Thirty-eighth Report.

2. The Committee met on the 23rd March, 1964 for classification and allocation of time for discussion of the following Bills :—

- (i) The Constitution (Amendment) Bill, 1964 (*Amendment of articles 80 and 171*) by Shri C. K. Bhattacharyya.
- (ii) The Land Acquisition (Amendment) Bill, 1964 (*Amendment of sections 3, 11 etc.*) by Shri S. Hansda.
- (iii) The Advocates (Amendment) Bill, 1964 (*Amendment of section 24*) by Dr. C. B. Singh.

CLASSIFICATION AND ALLOCATION OF TIME TO BILLS

3. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri C. K. Bhattacharyya and S. Hansda attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the three Bills in category 'B' and recommended allocation of time to them as indicated below :—

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| (i) The Constitution (Amendment) Bill, 1964 (<i>Amendment of articles 80 and 171</i>) | 1 hour. |
| (ii) The Land Acquisition (Amendment) Bill, 1964 (<i>Amendment of sections 3, 11 etc.</i>) | 1 hour. |
| (iii) The Advocates (Amendment) Bill, 1964 (<i>Amendment of section 24</i>) | 1 hour. |

RECOMMENDATION

5. The Committee recommend that the categorisation and allocation of time to Bills as shown in para 4 above be agreed to by the House.

NEW DELHI:
March 23, 1964.

Chaitra 3, 1886 (Saka).

S. V. KRISHNAMOORTHY RAO,
Chairman,
Committee on Private Members'
Bills and Resolutions.